

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.803/91

Date of Order: 25.3.94

BETWEEN

T.Govardhana

.. Applicant.

A N D

1. The General Manager,
Indian Ordnance Factory Project,
Yeddu-mailaram,
Medak District.
2. The Zilla Sainik Welfare Officer,
Saifabad, Hyderabad,
Ranga Reddy District.
3. The Director,
Education Directorate,
Air Headquarters,
Vayu Bhavan, New Delhi - 110 011. .. Respondents.

Counsel for the Applicant

.. Mr.P.Veera Reddy

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

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Order of the Division Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to allow the applicant for written test and interview to be conducted on 21.8.91 for the post of Security Assistant in the establishment of the First respondent and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. This OA had come up for admission on 19.8.91. After admitting the OA as per interim orders dated 19.8.91 as an interim measure the First respondent was directed to allow the applicant to appear for the written test and interview to be held on 21.8.91 or on any other subsequent date for the post of Security Assistant in the Establishment of the ^{first} respondent and to withhold the result of the interview pending outcome of the O.S.

3. Today none is present on behalf of the applicant. Mr.N.R.Devraj, Standing Counsel for the respondents on instructions represented to this Bench that in the said written examination held on 21.8.91 for the post of Security Assistant that the applicant had failed. So, as the applicant had failed in the written test for the post of Security Assistant the applicant does not have any right for appointment to the said post and in view of this position this O.A. becomes infructuous and it is dismissed as infructuous.

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We direct the respondents to communicate the result of the written test to the applicant within one week from the date of the communication of this Order. The parties shall bear their own costs.

(H.RAJENDRA PRASAD)

Member (Admn.)

25 MAR 94

T. Chandrasekhar Reddy

(T.CHANDRASEKHARA REDDY)
Member (Jud1.)

Dated : 25th March, 1994

(Dictated in Open Court)

sd

Ambr
Deputy Registrar (Jud1.)

Copy to:-

1. General Manager, Indian Ordnance Factory Project, Yeddu-mailaram, Medak District.
2. The Zilla Sainik Welfare Officer, Saifabad, Hyd, R.R.Dist.
3. The Director, Education Directorate, Air Headquarters, Vayu Bhavan, New Delhi-001.
4. One copy to Sri. P.Veera Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rem/-

30/3/94

O.A. 803/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 25/3/1994

ORDER/JUDGMENT

O.A./R.A./G.A./No.

in

O.A.No.

803/94

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

ADMINISTRATIVE TRIBUNAL
DESPATCH

2 JUN 1994

HYDERABAD BENCH